

[Secretary General]

following motion extending the time for presentation of the Report of the Joint Committee of the House on the Constitution (Seventy-second Amendment) Bill, 1991 {Insertion of new Part IX and addition of Eleventh Schedule):—•

# MOTION

"That this House do extend upto the 30th April, 1992, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India viz. the Constitution (Seventy-second Amendment) Bill, 1991 {Insertion of new Part IX and addition of Eleventh Schedule)."

(II)

"I am directed to inform you that Lok Sabha, at its sitting held on the 27th February, 1992, has adopted the following motion extending the time of presentation of the Report of the Joint Committee of the Houses on the Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Bill, 1991:—

# MOTION

"That this House do extend upto the end of the Monsoon Session, 1992, the time for presentation of the Report of the Joint Committee on the Bill to provide for the regulation of the use of pre-natal diagnostic techniques for the purpose of detecting genetic or metabolic disorders or chromosomal abnormalities or certain congenital malformations or sex link disorders and for the prevention of the misuse of such techniques for the purpose of pre-natal sex determination leading to female foeticide; and for matters connected therewith or incidental thereto".

## ANNOUNCEMENT REGARDING GOVERNMENT BUSINESS IN THE RAJYA SABHA DURING THE WEEK COMMENCING TUESDAY, THE 3RD MARCH, 1992

THE MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) : With your permission, Madam, I rise to announce that Government Business during the week commencing 3rd March, 1992, will consist of :

1. Discussion on the Motion of Thanks on the President's Address.

2. Discussion on the Resolution seeking disapproval of the Representation of the People (Amendment) Ordinance, 1992 (No. 1-of 1992) and consideration and passing of the Representation to the People (Amendment) Bill, 1992.
3. General discussion on the Railway Budget for 1992-93.

THE DEPUTY CHAIRMAN : Special Mentions.... {Interruptions}.

## RE- REPORTED TUBECTOMY ON A 62 YEAR OLD WIDOW IN A FAMILY CAMP IN UTTAR PRADESH

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया (बिहार) : महोदया, उत्तर प्रदेश में 62 साल की एक विधवा के साथ में उत्तर प्रदेश अधिकारियों ने जो अत्याचार किया है... (व्यवधान)

THE DEPUTY CHAIRMAN : I will call you. {Interruptions} I have given my word. I will call \_\_\_\_\_{Interruptions}

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : महोदया, एक विधवा जो 62 साल की है, उसको फैमिली प्लानिंग कैम्प में ले जाकर जबर्दस्ती उसके माथे पर, मांग पर सिन्दूर भरा गया, टीका लगाया गया और उसकी ट्यूब - कटामी की गयी । इतना बड़ा अत्याचार उत्तर प्रदेश की सरकार के द्वारा किया गया है कि जो 62 साल की विधवा है, उसके साथ ऐसा अत्याचार हुआ है । मैं आपके माध्यम से मांग करता हूँ कि सरकार इस पर बयान दे कि यह कैसी घटना है । यह एक जघन्य कांड है जिसमें 62 साल की एक विधवा के साथ ऐसा अन्याय हुआ है... (व्यवधान) यह गरीब और पिछड़ी जाति के साथ में घटना हुई है । (व्यवधान)

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश) : (व्यवधान) एक महाशक्ति के साथ अन्याय हुआ है, मैडम ।

श्री सुरेन्द्रजीत सिंह ग्रहलुवालिया : महोदया, एक विधवा की मांग पर सिन्दूर जबर्दस्ती लगाया गया, जो हिन्दू परम्परा के साथ अत्याचार करना है... (व्यवधान) यह उत्तर प्रदेश की सरकार ने.... (व्यवधान)

THE DEPUTY CHAIRMAN : Let this matter be over. I will call ... (Interruptions)...

श्री सुरेशजीत सिंह ग्रहलवालिवा : ... (अवधान) जिस भारतीय संस्कृति में नारी का सम्मान किया जाता है, वहीं एक विधवा नारी के मस्तिष्क पर उसकी मांग में जबर्दस्ती सिन्दूर भरकर के उसकी द्यूबकटामी की जाती है। इससे बड़ा जघन्य अपराध और क्या हो सकता है? महोदया, हम मांग करते हैं कि ... (अवधान)

डा० रत्नाकर पाण्डेय : महोदया, यह बड़ा गंभीर मामला है। पूरी नारी जाति का अपमान है। उस विधवा को सुहागन बनाया गया और भारतीय संस्कृति का नाम लेने वाली बी.जे.पी. सरकार में यह सब हो रहा है। आप मंत्री महोदय को निर्देश दीजिए कि वह इस बारे में स्टेटमेंट दें। इस तरह का अन्याय, अत्याचार भारत की मातृशक्ति का अपमान है। इस अपमान को यह सदन बरदाशत नहीं कर सकता ... (अवधान)

उपसभापति : पाण्डेय जी, बात हो गई, बैठिए ... (अवधान)

डा० रत्नाकर पाण्डेय : संयोग से इस समय चेयर पर एक महिला बैठी है... (अवधान)

श्री सुरेशजीत सिंह ग्रहलवालिवा : उस महिला की मांग में जबर्दस्ती सिन्दूर भरा गया ... (अवधान)...

उपसभापति : एक मिनट प्लीज। आपने जिस मूह को उठाया है, मैंने भी अखबार में उस बारे में पढ़ा और इस ओर मैं सरकार का ध्यान खींचूंगी। इस समय होम मिनिस्टर साहब यहां बैठ हैं जो कुछ भी जानकारी हो वह हाऊस के सामने रखें, बयान दें... (अवधान)

श्रीमती रेणुका चौधरी (मान्य प्रदेश) : आप एम्प्योरेंट दीजिए ... (अवधान) यह पिछले कई सालों से चल रहा है... (अवधान)

It is a general attitude towards women in the country day in and day out. (Interruptions)

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : Madam, (Interruptions)

उपसभापति : जरा आप बैठिए, ध्यान से सुनिए ... (अवधान)

SHRI S. B. CHAVAN : Madam, I Will get the information from the Uttar Pradesh Government, and thereafter I will make a statement in the House.

THE DEPUTY CHAIRMAN : Now, Shri Raj Mohan Gandhi. (Interruptions) Special Mention.

#### SPECIAL MENTION

##### Arrest of Shri Sunderlal Babuguna in Tehri Garhwal

SHRI RAJ MOHAN GANDHI : (Uttar Pradesh) : Madam Deputy Chairman, I am thankful to you for giving me this chance to make a reference to Shri Sunderlal Bahuguna. Members of this House are well aware of his assistance to the needy, the deprived people and his work to save the trees. He has been engaged for several weeks in a peaceful 'dharna' against the controversial Tehri Dam. Last night, I donot know whether in the middle of the night or at an early hour or a later hour, but I had a report this morning that Shri Sunderlal Bahuguna who is in his late sixties and his frail and elderly wife were both roughed up and arrested, their tent was uprooted. We do not know where they have been taken.

THE DEPUTY CHAIRMAN : Why he is arrested ?

SHRI RAJ MOHAN GANDHI: Near the dam site in Tehri. So, I request the Home Minister to send on more communication! to the UP Government to find out the circumstances in which they were arrested and also to find out where they are, where Bahugunaji is, where his wife is, how they are, whether the information is with the Mad authorities on with the UP Government. Perhaps, the Home Minister would be good enough to let the House know this. I feel that the whole House is interested in his welfare and safety and the treatment ha has received.

श्री सुरेशजीत सिंह ग्रहलवालिवा : (बिहार) : महोदया, पूरा सदन यह मांग करता है कि बहुगुणा जी के साथ जो भी दुर्व्यवहार किया गया है और जिस तरह उनको